

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 24TH DAY OF JANUARY, 2002

Original Application No.962 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Surajuddin, son of Dammo, a/a 42 years
R/o Village Raibha, P.O. Achhnera,
District Agra.

... Applicant

(By Adv: shri B.L.Kulendra)

Versus

1. Union of India through General Manager, Central Railway Mumbai C.S.T.
2. D.R.M.(P) Central Railway, Jhansi
3. D.R.M(S & T) Central Railway Jhansi.

... Respondents

(By Adv: Shri D.S.Shukla)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

This application u/s 19 of AT Act 1985 has been filed for a direction to the respondents to promote the applicant with retrospective effect from the date Ramesh Prasad Son of Munni Lal person, junior to him was promoted with all consequential benefits. Before coming to this Tribunal applicant filed a representation before DRM(P) Central Railway, Jhansi, respondent no.2, copy of which has been filed as Annexure 10. The grievance is that the representation of the applicant has not yet been decided. As the applicant has already approached the competent authority, in our opinion the ends of justice will be served if the respondent no.2 is directed to decide the representation within a specified time by a reasoned order.

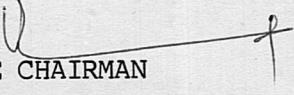
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The OA is accordingly disposed of finally with the direction to the respondent no.2 to consider and decide the representation of the applicant by a reasoned order within three months from the date a copy of this order is filed. To avoid delay, it shall be open to the applicant to file a copy of the representation alongwith the copy of this order. There will be no order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: Jan: 24th, 2002

Uv/